

**Notification No. 63/ 2008-Customs (N.T.)**

New Delhi, the 29th May, 2008.

S.O. (E). - In exercise of the powers conferred by sub-section (1) of section 4 and sub-section (1) of section 5 of the Customs Act, 1962 (52 of 1962), the Central Board of Excise and Customs hereby appoints the Commissioner of Customs, Inland Container Depot, Tughlakabad, New Delhi to act as a common adjudicating authority to exercise the powers and discharge the duties conferred or imposed on

- (i) the Commissioner of Customs, Jaipur and
- (ii) the Commissioner of Central Excise, Jaipur-I

for the purpose of adjudicating the matters relating to show cause notice pertaining to M/s Hardik Overseas Private Limited, Delhi/Bhiwadi (Rajsthan) and Others issued, vide, DRI. F.No. 23/9/2005-DZU, dated the 8<sup>th</sup> May, 2007, by the Additional Director General, Directorate General of Revenue Intelligence, Delhi Zonal Unit, B-4, 6<sup>th</sup> Floor, Paryavaran Bhawan, CGO Complex, Lodhi Road, New Delhi - 110003.

**[F.No. 437/41/2007-Cus.IV]**

(Aseem Kumar)

Under Secretary to the Government of India